CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.635/2016 In OA No.4164/2015

New Delhi, this the 20th day of April, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P.K.Basu, Member (A)

Shri Jagan Nath Bansal S/o Late Shri Gopi Ram Aged about 78 years Retired Lab Assistant, Group "C" Resident of H.No.45, Punjabi Colony Narela, Delhi – 40.

.... Petitioner

(By Advocate: Shri R.K.Mirg)

VERSUS

- 1. Ms. Punya Salila Shrivastava The Secretary Ministry of Education, GNCT of Delhi Old Secretariat, Delhi-1100.
- Ms. Saumya Gupta
 The Director of Education
 Directorate of Education
 GNCT of Delhi
 Old Secretariat, Delhi 1100.
- Ms. Vineeta Shankar
 The Regional Director of Education [North West]
 GNCT of Delhi
 FU Block, Pitampura, Delhi-1100.
- 4. Ms. Shashi Bala Saini
 The Deputy Director of Education
 [North West], GNCT of Delhi
 FU Block, Pitam Pura
 Delhi 110 011.
- 5. Shri Ved Parkash The Principal Govt. Sr. Co-Ed Vidyalaya Rani Khera, Delhi – 81.

.... Respondents.

(By Advocate: Shri K.M. Singh)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The OA No.4164/2015 filed by the applicant was disposed of by this Tribunal on 26.08.2016 as under :-

"5. In view of this, I allow this OA and direct the respondents to release the payment of Rs.43,649 (remaining amount out of the total bill of Rs.70,511/- raised by the Saroj Hospital) plus Rs.2,64,593 (raised by the Fortis Hospital), to the applicant within a period of sixty days from the date of receipt of a copy of this order."

- 3. In the Writ Petition bearing No.W.P.(C) 204/2017 filed by the respondents against the said order of this Tribunal, the Hon'ble High Court vide its orders dated 11.01.2017, 05.02.2017 & 15.03.2017 while observing that the contemnors shall deposit certain amount also observed that balance amount need not be deposited till the next date of hearing and listed the W.P. on 08.05.2017.
- 4. In the circumstances and in view of pendency of the WP and certain orders passed by the Hon'ble High Court of Delhi, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law once the aforesaid WP is finally decided. No costs.

(P.K.Basu) Member (A) (V. Ajay Kumar) Member (J)

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